

**INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "H": NEW DELHI**

**BEFORE  
SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER  
AND  
MS. ASTHA CHANDRA, JUDICIAL MEMBER**

ITA No. 3527/Del/2019  
Asstt. Year: 2010-11

Jasbir Singh Sethi, 42/60, Punjabi Bagh, West Delhi, New Delhi 110 026 PAN AAUPS9003M (Appellant)	Vs.	ITO, Ward-41(1) New Delhi.  (Respondent)
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Assessee by:	Written application
Department by :	Shri M Baranwal, CIT(DR)
Date of Hearing	23.08.2022
Date of pronouncement	23.08.2022

**ORDER**

**PER ASTHA CHANDRA, JM**

The appeal filed by the assessee is directed against the order of the Commissioner of Income Tax (Appeals)-14, New Delhi ("**CIT(A)**") dated 11.03.2019 relating to the assessment year ("**AY**") 2010- 11.

2. The Ld. AR for the assessee, vide letter dated 22<sup>nd</sup> August, 2022 has requested for withdrawal of the appeal on the ground that the assessee has decided to avail the benefit of the Direct Tax Vivad Se Vishwas Scheme, 2020 for the relevant dispute and assessee has already filled Form-1 and Form 2 related to the said scheme on 06.05.2020. The order for full and final

settlement of tax arrear in Form No. 5 has already been issued by the Department. A copy of the order in Form - 5 is also filed.

3. The Ld. CIT (DR) has no objection for withdrawal of the appeal.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal and the appeal is dismissed as withdrawn.
5. In the result, the appeal of the assessee is dismissed.

**Order pronounced in the open court at time of hearing itself i.e. on 23<sup>rd</sup> August, 2022.**

**sd/-**

**sd/-**

**(N.K. BILLAIYA)  
ACCOUNTANT MEMBER**

**(ASTHA CHANDRA)  
JUDICIAL MEMBER**

Dated: 24/08/2022

**Veena**

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr. PS/PS	
Date on which the fair order is placed before the Dictating Member for pronouncement	
Date on which the fair order comes back to the Sr. PS/PS	

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The date on which the file goes to the Assistant Registrar for signature on the order	
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